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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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ORIGINAL APPLICATION No. 826 of 1996.  
DATE OF DECISION : 08-10-96.

A. Ananda Rao .. Applicant.

Vs.

1. The Union of India, Rep. by the Director, Establishment Ministry of Railways, Railway Board, New Delhi.
2. The General Manager, SE Rly, Calcutta-43.
3. The Chief Personnel Officer, SE Rly, Calcutta-43/
4. The FA & C A I., (Pension) SE Rly, Calcutta-43. .. Respondents.

Counsel for the Applicant : Mr.Y.Subramanyam

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)



ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Y.Subramanayam, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. The applicant while working as Claims Inspector Grade-I under R-3 retired from service w.e.f., 31-01-84. He is having a deaf mute physically handicapped daughter by name Kumari Jotsna aged 18 years at the time of his retirement in 1984. The applicant is drawing pension from the SE Railway.

3. This application is filed praying for a direction to the respondents for including the name of Kumari Jotsna in the Pension Payment Authority which will enable the Bank to arrange the payment to her after the death of the applicant and his widow automatically without hitch.

4. The applicant states that in a similar case the name of the handicapped son of one of the retired employee was included in the pension payment order of the father ~~of the said son~~, as can be seen from the letter No.APN/1/1/9 dated 21-6-93 (Annexure-II). Hence, he submits that there is no bar in including the name of the daughter of the applicant in the pension payment order of the applicant.

5. The learned counsel for the respondents brought to my notice the letter No.1/5/69-PO&PW/C dated 14-6-85(Annexure-I) of the Ministry of Personnel, Public Grievances & Pensions wherein it is stated that the family pension to a handicapped son/daughter for life is required to be sanctioned as and when a

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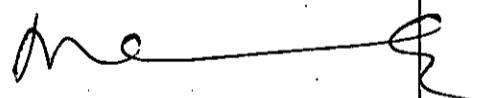
necessity for the same arises. In view of the letter of the DoP, the learned counsel for the respondents further submitted that there is no bar in including the name of the daughter of the applicant in the pension payment order of the applicant. He further submitted that the name can be included on the basis of the DoPs letter forthwith.

6. In view of the above submission of both the sides no further adjudication is necessary in this case. The only direction that has to be given to R-4 is to include the name of the daughter of the applicant in the pension payment order for receiving family pension as and when it arises.

7. In the result, the following direction is given:-

R-4 should issue necessary orders for including the ~~name of~~ handicapped daughter of the applicant in the pension payment order of the applicant for receiving family pension as and when she becomes eligible for the same. Time for compliance is three months from the date of receipt of a copy of this order.

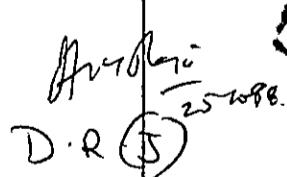
8. The OA is ordered accordingly at the admission stage itself. No costs.



(R.RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 08th October 1996.  
(Dictated in the Open Court)

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25-10-96  
D.R. (5)

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O.A.NO.826/96

Copy to:

1. The Director, Establishment,  
Min. of Railways, Railway Board,  
New Delhi.
2. The General Manager,  
South Eastern Railway,  
Calcutta-43.
3. The Chief Personnel Officer,  
South Eastern Railway,  
Calcutta - 43.
4. The FA & CAI.,(Pensions),  
South Eastern Railway,  
Calcutta - 43.
5. One copy to Y.Subrahmanyam, Advocate,  
CAT,Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC,  
CAT,Hyderabad.
7. One copy to Library,CAT,Hyderabad.
8. One duplicate copy.

YLKR

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 8-10-96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

in  
O.A.NO. 826/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

A/copy 2 OA to N4

केन्द्रीय प्रशासनिक विधिकरण Central Administrative Tribunal DESPATCH
67 NOV 1996
हैदराबाद न्यायालय HYDERABAD BENCH